January 25, 2022 Sl. No.19 Court No.1 SG/s.biswas

WPA 8913 of 2020

Ambooj Sharma vs. The State of West Bengal and others (Through Video Conference)

Mr. Sabyasachi Chatterjee, Mr. Sandipan Das, Ms. Debolina Sarkar, Mr. Ankur Sharma, Ms. Senjuti Mukhopadhyay, Advocates ... for the petitioner Mr. Tapajit Das, Advocate ... for the State Mr. Sandipan Banerjee, Mr. Ankit Surekha, Advocates ... for the Howrah Municipal Corporation

The supplementary affidavit in pursuance to the previous order of this Court has been filed by learned counsel for the petitioner stating that 'Mangla Haat' is being held inside the Howrah District Court premises. Supporting photographs have been enclosed with the affidavit.

Leaned counsel for the respondent Nos.7 and 8, Howah Municipal Corporation is directed to file the report in the form of affidavit within a period of 3 weeks, thereafter affidavit-in-reply may be filed within one week.

Meanwhile, it will also be open to the other respondents to file their affidavit-in-opposition.

List on 07.03.2022.

[Prakash Shrivastava, C.J.]

[Rajarshi Bharadwaj, J.]